# GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

# LOK SABHA UNSTARRED QUESTION No. 4096 TO BE ANSWERED ON 24.03.2023

### HEALTH DATA MANAGEMENT POLICY

## 4096 DR. VISHNU PRASAD M.K.: SHRI T.R.V.S. RAMESH:

Will the Minister of **HEALTH and FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that under the Health Data Management Policy, patients' health data is shared with Insurance and pharmaceutical companies;
- (b) if so, the details thereof;
- (c) whether any limitations/restrictions have been imposed on the use of the data shared; and
- (d) if so, the details thereof, and if not, the reasons therefor?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (d) Health Data Management Policy (HDM Policy) was released on 14<sup>th</sup> Dec 2020 by the Ministry of Health and Family Welfare, Government of India. It is a guidance document which sets out the minimum standards for privacy and data protection that should be followed by all the participants/stakeholders of the Ayushman Bharat Digital Mission (ABDM) ecosystem. Health Data Management Policy specifies that no data shall be shared with any other entity including insurance and pharmaceutical companies without consent of the individual.

A purpose-based limitation on sharing of data has been imposed on the Health Information Users (HIUs). Also, the entity to which data is shared (Health Information User) would not further disclose the data without obtaining the consent of the data principal (the individual). The data shared would also not be stored beyond the period necessary for the purpose specified while obtaining the prior consent of the individual. In addition, principle of data minimisation will also have to be adhered to by the entity which has received the shared data.